

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).24177/2012

SARLA KUMARI

Petitioner(s)

VERSUS

BOARD OF REV.& ORS.

Respondent(s)

(With prayer for interim relief and office report )

WITH SLP(C) NO. 25126 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25297 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25438 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25650 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 26566 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 26569 of 2012

(With prayer for interim relief and office report)

Date: 29/10/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. M.K.Choudhary, Adv.

Ms. Namita Choudhary

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

SLP(C)NO.25650 of 2012 Office report not received.

Remaining matters: Issue fresh notice with additional dasti service on unserved respondents. The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to serve through the nearest Civil Court/Trial Court where private parties are concerned and through standing counsel where State authorities are concerned. Process fee and spare Item No. 64

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copies are to be filed before 06.11.2012, else list before the Hon'ble Judge in Chambers for non-prosecution.

Served respondents may file counter affidavit till then.

If notices are issued, list again on 12.12.2012.

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|  |  | REGISTRAR (S.G.SHAH) |